

ITEM NO.3

COURT NO.11

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 17712/2016 & CRLMP. 17713/2016 in Criminal Appeal No(s).
636/2006

MAKRAND VASANT SHIDHAYE

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(for modification of court's order dated 27.4.2016 and permission
to file modification and office report)

Date : 27/03/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Appellant(s) Mr. Nitin Bhardwaj, Adv.
Mr. Baij Nath Patel, Adv.

For Respondent(s) Mr. Arvind Kumar Sharma, Adv.

Mr. R. Balasubramanian, Adv.
Mr. Prabhas Bajaj, Adv.
Mr. Akshay Amritanshu, Adv.
Ms. Arti Sharma, Adv.
Mr. Santosh Kumar, Adv.
Mr. R.S. Jena, Adv.
Mr. Pranav Kumar, Adv.
Mr. Mukesh Kumar Maroria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

The applicant has filed these applications (CRLMP Nos.
17712 and 17713 of 2016) seeking modification of this Court's Order
dated 27.04.2016.

The order dated 27.04.2016 has been passed by a Bench comprising Hon'ble Mr. Justice A.K.Sikri and Hon'ble Mr. Justice R.K.Agrawal.

It is not appropriate for us to review or modify the order passed by another Bench of Hon'ble Judges.

Accordingly, list the matter before an appropriate Bench.

(Shashi Sareen)
AR-cum-PS

(S.S.R.Krishna)
Assistant Registrar